CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1964/2002

New Delhi, dated this the 11th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hoon'ble Shri S.K. Naik, Member(A)

- 1. CSMRS-Group 'B' R&D
 Professionals' Association
 Central Soil & Materials Research Station
 Ministry of Water Resources
 Hauz Khas, New Delhi, through Dr.D.N.Sharma,
 Secretary
- 2. A.K. Agarwal
- 3. Smt. Rashmi Gupta
- 4. Smt. Kanta Kalia
- 5. S.N. Dixit
- 6. H.H. Das
- 7. Smt. Beena Anand
- 8. Dr. S.N. Sharma
- 9. A.K. Chopra
- 10.Dr. R.P. Pathak
- 11.Kachhal Prabhakar
- 12.Sanjeev Bajaj
- 13.Pankaj Sharma
- 14.Pankar Kumar
- 15. Verinder Kumar
- 16.Vikas Kumar Jain
- 17.Ms. Bharti Chawre
- 18.Naresh Kumar
- 19.S.C. Mathur
- 20.R.K. Chaudhary
- 21.Alex Varughese
- 22.K.S. Bhandari
- 23.Bimal Kumar Munzni
- 24.V.S. Chouhan
- 25.Rajesh Khanna
- 26.C.S.Negi
- 27.K.Hanumantha
- 28, Dr. K.K. Mishra
- 29.C.B. Sarma
- 30.S.K. Jain
- 31.C.Srishailam
- 32.Mukesh
- 33.Smt. Pushpa Rani
- 34,A,K,Rustagi
- 35.Mumta**≭** Ahmed Ansari
- 36.Rajev Gupta (all working with Respondent No.2)

(Shri R.N. Singh, Advocate)

Applicants

versus

- 1. Union of India, through Secretary Ministry of Water Resources Shram Shakti Bhawan, New Delhi
- 2. Central Soil & Materials Research Station, Olof Palme Marg Hauz Khas, New Delhi, through its Director

Respondents

(Shri K.C.D. Gangwani, Advocate)



ORDER(oral)

Justice V.S. Aggarwal

At the request of the learned counsel for the applicants, who seeks to withdraw the application filed by applicant No.1, without prejudice to the rights of the other applicants, we dismiss the application filed by applicant No.1.

During the course of the submissions, it transpires 2. that Respondent No.2 has forwarded the representations bу some of the applicants to Respondent No.1. made by Respondent No.1 has not been taken though in the reply it has been stated that the applicants have not been deprived of any legitimate right/due as they are not grant of the benefits sought by them. eligible for Αt has n been decided this stage, when the matter by Respondent No.1, as mentioned in the counter reply, we Respondent No.1 direct that shall take a decision preferably within six weeks from the date of receipt pass a speaking order, which shall order and be communicated to the applicant. Applicants, SO advised, file a supplementary representation which may can also be considered and in that event the time prescribed by us will commence from the date of receipt of the same by Respondent No.1.

(S.K. Naik)
Member(A)

(V.S.Aggarwal) Chairman

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